

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 639/2022

In the matter of:

Pritipal Sharma

...Applicant

Versus

Govt. of NCT of Delhi & Others

...Respondents

NDOH: 18.03.2024

INDEX

Sl.No.	Particulars	Page No.
1.	Additional status report by way of affidavit on behalf of Delhi Pollution Control Committee with respect to order dated 07.02.2024.	1-3
2.	<u>Annexure -1</u> Copy of the status report with respect to order dated 06.02.2024 in tabular format.	4
3.	<u>Annexure -2</u> A statement showing the utilisation by DPCC from the amount received as Environmental Compensation	5
4.	<u>Annexure -3 (Co/14)</u> Copies of the Show Cause Notices dated 08.03.2024 issued by DPCC.	6-20

Filed by

(K.S. Jayachandran)

Member Secretary, DPCC

Dated: 15th March, 2024

Place: Delhi

15.11.2022, 10.03.2023, 17.10.2023 and 06.02.2024 which are available on the records of this Hon`ble Tribunal.

4. That, this Hon`ble Tribunal taken up the matter on 06.02.2024 and pleased to direct to file additional status report, covering following aspects:-

- i. Particulars of cases in which environmental compensation has been imposed;
- ii. Particulars of cases in which environmental compensation has been realized;
- iii. Particulars of cases (including 15 cases mentioned above) in which matter of imposition of environmental compensation is pending;
- iv. Particulars of cases in which environmental compensation realized has been utilized;
- v. Particulars regarding activities carried out by utilization of amount of environmental compensation.

5. That, DPCC is maintaining Environmental Compensation (EC) fund in a common dedicated account meant for use in the following 10 sub-heads, namely:

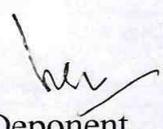
- I. Installation and running of (O&M) CAAQM Monitoring Stations,
- II. Research & study projects
- III. Procurement of instruments & rent for air Lab
- IV. Installation of paper recycling unit in govt. School
- V. Monitoring of air pollution at various locations of Delhi
- VI. Honorariums for oversight committee/Technical consultants
- VII. Installation of Noise Monitoring station at Delhi
- VIII. Seminars and Conferences
- IX. IT Expenses (Purchase and Salary IT Resources)
- X. Advertising charges.

ENTRY No. 1054
DATE 15 MAR 2024



6. That, the status report with respect para 4 as above, with regard to environmental compensation on ground water is is enclosed herewith as Annexure-1. A statement showing the utilisation by DPCC from the amount received as Environmental Compensation (EC) in tabular format is attached herewith as ANNEXURE-2. DPCC spent Rs. 9905.01 Lakhs out of the fund recovered as Environmental Compensation.
7. That, out of 15 sites received from SDMs of Hauzkhas, Saket and Mehrauli , DPCC issued a show cause notices dated 08.03.2024 to all 15 units for levying Environmental Compensation of Rs 30,000/- (each unit) on account of illegal/ unauthorized extraction of ground for domestic purpose. Copies of the SCNs dated 08.03.2024 are enclosed herewith as ANNEXURE-3 (Colly).
8. That, DPCC vides letters 06.10.2023 and 08.11.2023 issued to SDM (Mehrauli) to know the real owner of the illegal borewell so that EC may be levied on the right person. No response has been received from SDM (Mehrauli) till day.
9. That, Notice addressed to "The Proprietor" of the unit was got already pasted on the door of the unit's premises.
10. That, in view of the above, the present additional status report may kindly be taken on record.

Prayed accordingly,


Deponent

Verification

Verified at New Delhi on this ____ day of March, 2024 that the contents of the above affidavit are true and correct to my knowledge and noting false has been stated therein and no material has been concealed there from.


Deponent

ATTEST
NOTARY PUBLIC
15 MAR 2024

NOTARY PUBLIC
S. R. BARCHHA
DELHI
Ragn. No. 16386
ENTRY No. 1854
DATE 15 MAR 2024

Annexure - 1

Status Report w.r.t Illegal Boewells

S.No.	District	Information										Remark
		District wise number of cases in which show cause notices for imposition of EDC have been issued;	District wise number of cases in which orders for imposition of EDC have been issued;	District wise number of cases in which orders for imposition of EDC are yet to be issued;	District wise number of cases in which EDC has been recovered;	District wise number of cases in which EDC is yet to be recovered;	District wise number of cases in which reference has been made to Deputy Commissioner (Revenue) for recovery of the EDC;	District wise number of cases in which reference is yet to be made to Deputy Commissioner (Revenue) for recovery of the EDC;	How much of EDC amount recovered from the violators has been utilised by DPCC with requisite details; and	How much of EDC amount recovered from the violators is yet to be utilised by DPCC with requisite details (*)	Remark	
1	North	768	768	Nil	4	764	764	764	0	0	120000	In response to SCNs issued EC amount has been deposited by 10 Violaters
2	North-West	9015	9005	Nil	56	8959	8959	8959	0	0	2170000	
3	Central	616	616	Nil	1	615	615	615	0	0	100000	
4	West	768	768	Nil	6	762	762	762	0	0	180000	
5	South-West	6595	6593	Nil	19	6576	6576	6576	0	0	1270000	In response to SCNs issued EC amount has been deposited by 2 Violaters
6	South-East	0	0	Nil	0	0	0	0	0	0	0	
7	South	0	0	Nil	0	0	0	0	0	0	0	
8	New Delhi	179	179	Nil	34	145	145	145	0	0	1500000	
9	East	161	161	Nil	0	161	161	161	0	0	0	
10	North-East	0	0	Nil	0	0	0	0	0	0	0	
11	Shahdara	391	391	Nil	1	390	390	390	0	0	30000	
	Total	18493	18481	Nil	121	18372	18372	18372	0	0	5370000	

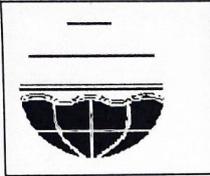
(*)Delhi Pollution Control Committee has no specific account for Environmental Damage Compensation received for illegal ground water extraction from Borowells and DPCC is maintaining Environmental Compensation (EC) fund in a common dedicated account meant for use in the following 10 sub-heads and an amount of Rs.145.23 Lakhs has been utilised during 2022-2023 :-

- 1.Installation and running of (O& M) CAAQM.
2. Research & study projects
3. Procurement of instruments & Rent for air Lab
4. Installation of recycling unit in govt. School
5. Monitoring of air pollution at various locations of Delhi
6. Honorariums for oversight committee/Technical consultants
7. Installation of Noise Monitoring station at Delhi
8. Seminars and Conferences
9. IT Expenses (Purchase and Salary IT Resources)
10. Advertising charges.

Annexure-2

Expenditure incurred from Environment Damage Charge w.e.f. 2015-16 to 2023-24 (Upto 29.02.2024)

S. No.	Year-->	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24 (Upto 29.02.24)	Total Expenditure upto 29.02.24
1	Installation & Running (Operational and Maintenance) CAAQMS	1969975	7634843	16409496	9031426	5895906	0	0	0	0	40941646
2	Research & Study Project	1334134	2352440	8331831	1663800	2659598	563391	3717000	0	0	20622194
3	Procurement of instrument & Rent for Air Lab	1712198	0	0	0	0	710400	7958417	11349520	8095710	29826245
4	Installation of Recycle unit in Govt. School	1474200	0	0	0	0	0	0	0	0	1474200
5	Monitoring of Air Pollution at various locations of Delhi	633534	2988678	785649	2800848	1798920	1558679	679680	978810	743400	12968198
6	Honarium for Oversight Committee/Technical Consultants	0	0	0	0	3634879	1077912	0	0	1572676	6285467
7	Installation of Noise Monitoring Station at Delhi	0	0	0	0	0	25139536	0	0	0	25139536
8	seminar and conference	0	0	0	0	0	0	0	2195164	6885048	9080212
9	IT Expenses (Purchase and Salary IT Resources)	0	0	0	0	0	0	0	0	8291653	8291653
10	Advertising Charge/Printing Charges/Others	0	0	0	0	0	0	0	0	35867113	35867113
	Total	71,24,041	1,29,75,961	2,55,26,976	1,34,96,074	1,39,89,303	2,90,49,918	1,23,55,097	1,45,23,494	6,14,55,600	19,04,96,464



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 (visit us at website : <http://dpcc.delhigovt.nic.in/>)

DPCC/(10)/(10)/(87)/Leg-22/98

Date: 8/3/24

Sub: Show Cause Notice proposing levy of Environmental Damage Compensation for illegal extraction of ground water in compliance of Hon'ble NGT case O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors".

Vide letters dated 29.08.2023, SDMs of Hauz khas, Saket and Mehrauli had informed DPCC that the borewell in your premises was sealed in view of unauthorized extraction of ground water and requested DPCC to calculate and levy environmental compensation. Further, Hon'ble NGT vide its order dated 07.02.2024 in O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors" has directed DPCC to impose applicable EC on account of illegal/unauthorized extraction of ground water.

Now therefore, for want of information about the quantity of ground water extracted, period of violation and purpose for which the ground water was being extracted etc awaited from the SDM office., you are hereby directed to show cause why an interim **Environmental Damage Compensation of Rs 30,000/- (Rs Thirty Thousand only)** assuming the domestic use as per office order dated 09.07.2020 should not be imposed/levied on you for unauthorized extraction of ground water without permission from the Competent Authority.

By way of this notice, you are hereby given an opportunity of 07 days to submit your response/objections, if any. In case non communication is received from your side the above EC @ Rs. 30,000/- shall be confirmed without any reference to you.

Incharge, CMC-II

Dr. B.M.S. Reddy
 Senior Environmental Engineer
 Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building,
 Kashmere Gate, Delhi, Delhi-110006

To,

The Occupier,
 D-1/B, Green Park, Ashirwad Complex,
 New Delhi - 110016

Copy to:

(1) Master file, CMC-II

556



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
(visit us at website : <http://dpcc.delhigovt.nic.in/>)

DPCC/(10)/(10)/(87)/Leg-22/ 97

Date: 08 March 2024

Sub: Show Cause Notice proposing levy of Environmental Damage Compensation for illegal extraction of ground water in compliance of Hon'ble NGT case O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors".

Vide letters dated 29.08.2023, SDMs of Hauzkhas, Saket and Mehrauli had informed DPCC that the borewell in your premises was sealed in view of unauthorized extraction of ground water and requested DPCC to calculate and levy environmental compensation. Further, Hon'ble NGT vide its order dated 07.02.2024 in O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors" has directed DPCC to impose applicable EC on account of illegal/unauthorized extraction of ground water.

Now therefore, for want of information about the quantity of ground water extracted, period of violation and purpose for which the ground water was being extracted etc awaited from the SDM office., you are hereby directed to show cause why an interim **Environmental Damage Compensation of Rs 30,000/- (Rs Thirty Thousand only)** assuming the domestic use as per office order dated 09.07.2020 should not be imposed/levied on you for unauthorized extraction of ground water without permission from the Competent Authority.

By way of this notice, you are hereby given an opportunity of 07 days to submit your response/objections, if any. In case non communication is received from your side the above EC @ Rs. 30,000/- shall be confirmed without any reference to you.

Incharge, CMC-II

The Occupier,
House No. -188,
Shahpurjat Village,
New Delhi-110049

Dr. B.M.S. Reddy
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, Delhi, Delhi-110006

Copy to: Master file, CMC-II

557

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 (visit us at website : <http://dpcc.delhigovt.nic.in/>)

DPCC/(10)/(10)/(87)/Leg-22/99

Date: 8/3/24

Sub: Show Cause Notice proposing levy of Environmental Damage Compensation for illegal extraction of ground water in compliance of Hon'ble NGT case O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors".

Vide letters dated 29.08.2023, SDMs of Hauzkhas, Saket and Mehrauli had informed DPCC that the borewell in your premises was sealed in view of unauthorized extraction of ground water and requested DPCC to calculate and levy environmental compensation. Further, Hon'ble NGT vide its order dated 07.02.2024 in O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors" has directed DPCC to impose applicable EC on account of illegal/unauthorized extraction of ground water.

Now therefore, for want of information about the quantity of ground water extracted, period of violation and purpose for which the ground water was being extracted etc awaited from the SDM office., you are hereby directed to show cause why an interim **Environmental Damage Compensation of Rs 30,000/- (Rs Thirty Thousand only)** assuming the domestic use as per office order dated 09.07.2020 should not be imposed/levied on you for unauthorized extraction of ground water without permission from the Competent Authority.

By way of this notice, you are hereby given an opportunity of 07 days to submit your response/objections, if any. In case non communication is received from your side the above EC @ Rs. 30,000/- shall be confirmed without any reference to you.

Incharge, CMC-II

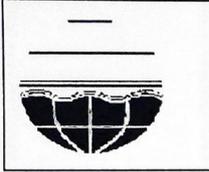
Dr. B.M.S. Reddy
 Senior Environmental Engineer
 Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building,
 Kashmere Gate, Delhi, Delhi-110006

To,

The Occupier,
 168, Panchsheel Park,
 New Delhi. - 110017

Copy to:

(1) Master file, CMC-II



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 (visit us at website : <http://dpcc.delhigovt.nic.in/>)

DPCC/(10)/(10)/(87)/Leg-22 /150

Date: 8/3/24

Sub: Show Cause Notice proposing levy of Environmental Damage Compensation for illegal extraction of ground water in compliance of Hon'ble NGT case O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors".

Vide letters dated 29.08.2023, SDMs of Hauzkhas, Saket and Mehrauli had informed DPCC that the borewell in your premises was sealed in view of unauthorized extraction of ground water and requested DPCC to calculate and levy environmental compensation. Further, Hon'ble NGT vide its order dated 07.02.2024 in O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors" has directed DPCC to impose applicable EC on account of illegal/unauthorized extraction of ground water.

Now therefore, for want of information about the quantity of ground water extracted, period of violation and purpose for which the ground water was being extracted etc awaited from the SDM office., you are hereby directed to show cause why an interim **Environmental Damage Compensation of Rs 30,000/- (Rs Thirty Thousand only)** assuming the domestic use as per office order dated 09.07.2020 should not be imposed/levied on you for unauthorized extraction of ground water without permission from the Competent Authority.

By way of this notice, you are hereby given an opportunity of 07 days to submit your response/objections, if any. In case non communication is received from your side the above EC @ Rs. 30,000/- shall be confirmed without any reference to you.

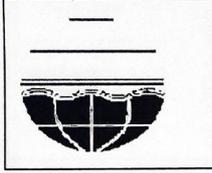
Incharge, CMC-II

Dr. B.M.S. Reddy
 Senior Environmental Engineer
 Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building,
 Kashmere Gate, Delhi, Delhi-110006

To,
 Occupier,
 A-1 & 2, South Extension, Part-II,
 New Delhi. - 110049

Copy to:

(1) Master file, CMC-II



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
(visit us at website : <http://dpcc.delhigovt.nic.in/>)

DPCC/(10)/(10)/(87)/Leg-22/101

Date: 8/3/2024

Sub: Show Cause Notice proposing levy of Environmental Damage Compensation for illegal extraction of ground water in compliance of Hon'ble NGT case O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors".

Vide letters dated 29.08.2023, SDMs of Hauzkhass, Saket and Mehrauli had informed DPCC that the borewell in your premises was sealed in view of unauthorized extraction of ground water and requested DPCC to calculate and levy environmental compensation. Further, Hon'ble NGT vide its order dated 07.02.2024 in O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors" has directed DPCC to impose applicable EC on account of illegal/unauthorized extraction of ground water.

Now therefore, for want of information about the quantity of ground water extracted, period of violation and purpose for which the ground water was being extracted etc awaited from the SDM office., you are hereby directed to show cause why an interim **Environmental Damage Compensation of Rs 30,000/- (Rs Thirty Thousand only)** assuming the domestic use as per office order dated 09.07.2020 should not be imposed/levied on you for unauthorized extraction of ground water without permission from the Competent Authority.

By way of this notice, you are hereby given an opportunity of 07 days to submit your response/objections, if any. In case non communication is received from your side the above EC @ Rs. 30,000/- shall be confirmed without any reference to you.

Incharge, CMC-II

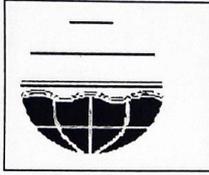
Dr. B.M.S. Reddy
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, Delhi, Delhi-110006

To,

The Occupier,
H.No-138, opp. House No-211, Rajpur Khurd,
New Delhi - 110068

Copy to:

(1) Master file, CMC-II



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
(visit us at website : <http://dpcc.delhigovt.nic.in/>)

DPCC/(10)/(10)/(87)/Leg-22 /102

Date: 08/03/2024

Sub: Show Cause Notice proposing levy of Environmental Damage Compensation for illegal extraction of ground water in compliance of Hon'ble NGT case O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors".

Vide letters dated 29.08.2023, SDMs of Hauzkhas, Saket and Mehrauli had informed DPCC that the borewell in your premises was sealed in view of unauthorized extraction of ground water and requested DPCC to calculate and levy environmental compensation. Further, Hon'ble NGT vide its order dated 07.02.2024 in O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors" has directed DPCC to impose applicable EC on account of illegal/unauthorized extraction of ground water.

Now therefore, for want of information about the quantity of ground water extracted, period of violation and purpose for which the ground water was being extracted etc awaited from the SDM office., you are hereby directed to show cause why an interim **Environmental Damage Compensation of Rs 30,000/- (Rs Thirty Thousand only)** assuming the domestic use as per office order dated 09.07.2020 should not be imposed/levied on you for unauthorized extraction of ground water without permission from the Competent Authority.

By way of this notice, you are hereby given an opportunity of 07 days to submit your response/objections, if any. In case non communication is received from your side the above EC @ Rs. 30,000/- shall be confirmed without any reference to you.

Incharge, CMC-II

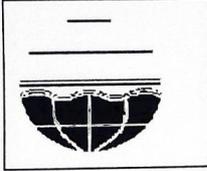
Dr. B.M.S. Reddy
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, Delhi, Delhi-110006

To,

Occupier,
Khasra No-409, Village Neb Sarai,
New Delhi. -110068

Copy to:

(1) Master file, CMC-II



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 (visit us at website : <http://dpcc.delhigovt.nic.in/>)

DPCC/(10)/(10)/(87)/Leg-22/103

Date: 08/03/2024

Sub: Show Cause Notice proposing levy of Environmental Damage Compensation for illegal extraction of ground water in compliance of Hon'ble NGT case O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors".

Vide letters dated 29.08.2023, SDMs of Hauzkhas, Saket and Mehrauli had informed DPCC that the borewell in your premises was sealed in view of unauthorized extraction of ground water and requested DPCC to calculate and levy environmental compensation. Further, Hon'ble NGT vide its order dated 07.02.2024 in O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors" has directed DPCC to impose applicable EC on account of illegal/unauthorized extraction of ground water.

Now therefore, for want of information about the quantity of ground water extracted, period of violation and purpose for which the ground water was being extracted etc awaited from the SDM office., you are hereby directed to show cause why an interim **Environmental Damage Compensation of Rs 30,000/- (Rs Thirty Thousand only)** assuming the domestic use as per office order dated 09.07.2020 should not be imposed/levied on you for unauthorized extraction of ground water without permission from the Competent Authority.

By way of this notice, you are hereby given an opportunity of 07 days to submit your response/objections, if any. In case non communication is received from your side the above EC @ Rs. 30,000/- shall be confirmed without any reference to you.

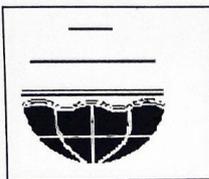
Incharge, CMC-II

Dr. B.M.S. Reddy
 Senior Environmental Engineer
 Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building,
 Kashmere Gate, Delhi, Delhi-110006

To,
 The Occupier,
 Opp. farm 6(Singla farm), Bandh Road, Satbari,
 New Delhi. - 110074

Copy to:

(1) Master file, CMC-II



562
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 (visit us at website : <http://dpcc.delhigovt.nic.in/>)

DPCC/(10)/(10)/(87)/Leg-22/164

Date: 08/03/2024

Sub: Show Cause Notice proposing levy of Environmental Damage Compensation for illegal extraction of ground water in compliance of Hon'ble NGT case O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors".

Vide letters dated 29.08.2023, SDMs of Hauzkhass, Saket and Mehrauli had informed DPCC that the borewell in your premises was sealed in view of unauthorized extraction of ground water and requested DPCC to calculate and levy environmental compensation. Further, Hon'ble NGT vide its order dated 07.02.2024 in O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors" has directed DPCC to impose applicable EC on account of illegal/unauthorized extraction of ground water.

Now therefore, for want of information about the quantity of ground water extracted, period of violation and purpose for which the ground water was being extracted etc awaited from the SDM office., you are hereby directed to show cause why an interim **Environmental Damage Compensation of Rs 30,000/- (Rs Thirty Thousand only)** assuming the domestic use as per office order dated 09.07.2020 should not be imposed/levied on you for unauthorized extraction of ground water without permission from the Competent Authority.

By way of this notice, you are hereby given an opportunity of 07 days to submit your response/objections, if any. In case non communication is received from your side the above EC @ Rs. 30,000/- shall be confirmed without any reference to you.

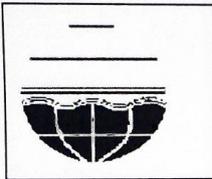
Incharge, CMC-II

Dr. B.M.S. Reddy
 Senior Environmental Engineer
 Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building,
 Kashmere Gate, Delhi, Delhi-110006

To,
 Occupier,
 Community center Gali, Opp. Gali No-4,
 New Delhi - 110017

Copy to:

(1) Master file, CMC-II



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 (visit us at website : <http://dpcc.delhigovt.nic.in/>)

DPCC/(10)/(10)/(87)/Leg-22/105

Date: 08/03/2024

Sub: Show Cause Notice proposing levy of Environmental Damage Compensation for illegal extraction of ground water in compliance of Hon'ble NGT case O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors".

Vide letters dated 29.08.2023, SDMs of Hauzkhas, Saket and Mehrauli had informed DPCC that the borewell in your premises was sealed in view of unauthorized extraction of ground water and requested DPCC to calculate and levy environmental compensation. Further, Hon'ble NGT vide its order dated 07.02.2024 in O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors" has directed DPCC to impose applicable EC on account of illegal/unauthorized extraction of ground water.

Now therefore, for want of information about the quantity of ground water extracted, period of violation and purpose for which the ground water was being extracted etc awaited from the SDM office., you are hereby directed to show cause why an interim **Environmental Damage Compensation of Rs 30,000/- (Rs Thirty Thousand only)** assuming the domestic use as per office order dated 09.07.2020 should not be imposed/levied on you for unauthorized extraction of ground water without permission from the Competent Authority.

By way of this notice, you are hereby given an opportunity of 07 days to submit your response/objections, if any. In case non communication is received from your side the above EC @ Rs. 30,000/- shall be confirmed without any reference to you.

Incharge, CMC-II

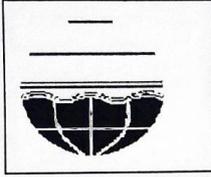
Dr. B.M.S. Reddy
 Senior Environmental Engineer
 Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building,
 Kashmere Gate, Delhi, Delhi-110006

To,

The Occupier,
 Farm No-7, Mother Teresa Drive,
 New Delhi -110017

Copy to:

(1) Master file, CMC-II



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
(visit us at website : <http://dpcc.delhigovt.nic.in/>)

DPCC/(10)/(10)/(87)/Leg-22/106

Date: 08/03/2024

Sub: Show Cause Notice proposing levy of Environmental Damage Compensation for illegal extraction of ground water in compliance of Hon'ble NGT case O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors".

Vide letters dated 29.08.2023, SDMs of Hauzkhas, Saket and Mehrauli had informed DPCC that the borewell in your premises was sealed in view of unauthorized extraction of ground water and requested DPCC to calculate and levy environmental compensation. Further, Hon'ble NGT vide its order dated 07.02.2024 in O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors" has directed DPCC to impose applicable EC on account of illegal/unauthorized extraction of ground water.

Now therefore, for want of information about the quantity of ground water extracted, period of violation and purpose for which the ground water was being extracted etc awaited from the SDM office., you are hereby directed to show cause why an interim **Environmental Damage Compensation of Rs 30,000/- (Rs Thirty Thousand only)** assuming the domestic use as per office order dated 09.07.2020 should not be imposed/levied on you for unauthorized extraction of ground water without permission from the Competent Authority.

By way of this notice, you are hereby given an opportunity of 07 days to submit your response/objections, if any. In case non communication is received from your side the above EC @ Rs. 30,000/- shall be confirmed without any reference to you.

Incharge, CMC-II

Dr. B.M.S. Reddy
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, Delhi, Delhi-110006

To,
Occupier, Near Second Avenue Chandanholla Village,
Fatehpur Beri, -
New Delhi - 110074

Copy to:

(1) Master file, CMC-II

565



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 (visit us at website : <http://dpcc.delhigovt.nic.in/>)

DPCC/(10)/(10)/(87)/Leg-22/107

Date: 08/03/2024

Sub: Show Cause Notice proposing levy of Environmental Damage Compensation for illegal extraction of ground water in compliance of Hon'ble NGT case O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors".

Vide letters dated 29.08.2023, SDMs of Hauzkhas, Saket and Mehrauli had informed DPCC that the borewell in your premises was sealed in view of unauthorized extraction of ground water and requested DPCC to calculate and levy environmental compensation. Further, Hon'ble NGT vide its order dated 07.02.2024 in O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors" has directed DPCC to impose applicable EC on account of illegal/unauthorized extraction of ground water.

Now therefore, for want of information about the quantity of ground water extracted, period of violation and purpose for which the ground water was being extracted etc awaited from the SDM office., you are hereby directed to show cause why an interim **Environmental Damage Compensation of Rs 30,000/- (Rs Thirty Thousand only)** assuming the domestic use as per office order dated 09.07.2020 should not be imposed/levied on you for unauthorized extraction of ground water without permission from the Competent Authority.

By way of this notice, you are hereby given an opportunity of 07 days to submit your response/objections, if any. In case non communication is received from your side the above EC @ Rs. 30,000/- shall be confirmed without any reference to you.

Incharge, CMC-II

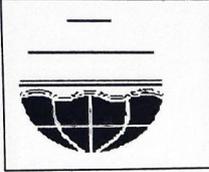
Dr. B.M.S. Reddy
 Senior Environmental Engineer
 Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building,
 Kashmere Gate, Delhi, Delhi-110006

To,

The Occupier,
 Back side of MK Garden, Sizra Road Village, fatchpur Beri,
 New Delhi.- 110074

Copy to:

(1) Master file, CMC-II

566

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 (visit us at website : <http://dpcc.delhigovt.nic.in/>)

DPCC/(10)/(10)/(87)/Leg-22/168

Date: 08/03/2024

Sub: Show Cause Notice proposing levy of Environmental Damage Compensation for illegal extraction of ground water in compliance of Hon'ble NGT case O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors".

Vide letters dated 29.08.2023, SDMs of Hauzkhas, Saket and Mehrauli had informed DPCC that the **02 borewells** in your premises were sealed in view of unauthorized extraction of ground water and requested DPCC to calculate and levy environmental compensation. Further, Hon'ble NGT vide its order dated 07.02.2024 in O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors" has directed DPCC to impose applicable EC on account of illegal/unauthorized extraction of ground water.

Now therefore, for want of information about the quantity of ground water extracted, period of violation and purpose for which the ground water was being extracted etc awaited from the SDM office., you are hereby directed to show cause why an interim **Environmental Damage Compensation of Rs 60,000/- (Rs Sixty Thousand only) i.e Rs. Thirty Thousand for each borewell** as per office order dated 09.07.2020 should not be imposed/levied on you for unauthorized extraction of ground water without permission from the Competent Authority.

By way of this notice, you are hereby given an opportunity of 07 days to submit your response/objections, if any. In case non communication is received from your side the above EC @ **Rs. 60,000/-** shall be confirmed without any reference to you.

Incharge, CMC-II

Dr. B.M.S. Reddy
 Senior Environmental Engineer
 Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building,
 Kashmere Gate, Delhi, Delhi-110006

To,

The Occupier,
 Khasra No-1011, village fatehpur Beri,
 New Delhi -110074

Copy to:

(1) Master file, CMC-II

567



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 (visit us at website : <http://dpcc.delhigovt.nic.in/>)

DPCC/(10)/(10)/(87)/Leg-22/169

Date: 08/03/2024

Sub: Show Cause Notice proposing levy of Environmental Damage Compensation for illegal extraction of ground water in compliance of Hon'ble NGT case O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors".

Vide letters dated 29.08.2023, SDMs of Hauzkhas, Saket and Mehrauli had informed DPCC that the borewell in your premises was sealed in view of unauthorized extraction of ground water and requested DPCC to calculate and levy environmental compensation. Further, Hon'ble NGT vide its order dated 07.02.2024 in O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors" has directed DPCC to impose applicable EC on account of illegal/unauthorized extraction of ground water.

Now therefore, for want of information about the quantity of ground water extracted, period of violation and purpose for which the ground water was being extracted etc awaited from the SDM office., you are hereby directed to show cause why an interim **Environmental Damage Compensation of Rs 30,000/- (Rs Thirty Thousand only)** assuming the domestic use as per office order dated 09.07.2020 should not be imposed/levied on you for unauthorized extraction of ground water without permission from the Competent Authority.

By way of this notice, you are hereby given an opportunity of 07 days to submit your response/objections, if any. In case non communication is received from your side the above EC @ Rs. 30,000/- shall be confirmed without any reference to you.

Incharge, CMC-II

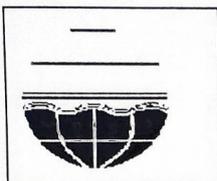
To,

The Occupier,
 Sabji Mandi, Main Chhattarpuri Bhati Road, Opposite Harswaroop colony Bus stand,
 Village Asola, New Delhi. - 110074

Dr. B.M.S. Reddy
 Senior Environmental Engineer
 Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building,
 Kashmere Gate, Delhi, Delhi-11000

Copy to:

(1) Master file, CMC-II



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
(visit us at website : <http://dpcc.delhigovt.nic.in/>)

DPCC/(10)/(10)/(87)/Leg-22/110

Date: 08/03/2024

Sub: Show Cause Notice proposing levy of Environmental Damage Compensation for illegal extraction of ground water in compliance of Hon'ble NGT case O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors".

Vide letters dated 29.08.2023, SDMs of Hauzkhas, Saket and Mehrauli had informed DPCC that the borewell in your premises was sealed in view of unauthorized extraction of ground water and requested DPCC to calculate and levy environmental compensation. Further, Hon'ble NGT vide its order dated 07.02.2024 in O.A. No. 639/2022 in "Pritipal Sharma Vs Govt. of NCT of Delhi & Ors" has directed DPCC to impose applicable EC on account of illegal/unauthorized extraction of ground water.

Now therefore, for want of information about the quantity of ground water extracted, period of violation and purpose for which the ground water was being extracted etc awaited from the SDM office., you are hereby directed to show cause why an interim **Environmental Damage Compensation of Rs 30,000/- (Rs Thirty Thousand only)** assuming the domestic use as per office order dated 09.07.2020 should not be imposed/levied on you for unauthorized extraction of ground water without permission from the Competent Authority.

By way of this notice, you are hereby given an opportunity of 07 days to submit your response/objections, if any. In case non communication is received from your side the above EC @ Rs. 30,000/- shall be confirmed without any reference to you.

Incharge, CMC-II

Dr. B.M.S. Reddy
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, Delhi, Delhi-110006

To,

The Occupier,
Road Near Bus stand, Dhera More Village Bhati,
New Delhi. - 110016

Copy to:

(1) Master file, CMC-II